

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No.34766 of 2020

In Re : Removal of Unauthorized Petitioner
Religious Structures on Public
Demand

None

-versus-

Chief Secretary, State of Odisha Opposite Party
Mr. Debakanta Mohanty, Addl. Govt. Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE G. SATAPATHY

Order No.

ORDER
05.04.2023

10. 1. An affidavit dated 4th April, 2023 has been filed stating that in the last three months action has been taken in respect of eight additional religious structures out of which four have been removed, three have been relocated and one has been regularized.
2. The action in respect of the balance 5620 religious structures is stated to be in progress.
3. The statistics provided in Annexure-A to the affidavit reflects the position district wise. Ganjam alone has 5679 unauthorized constructions of which 5531 have been regularized, 49 have been removed and 99 have been relocated. There are 947 in Bargarh district of which 548 have been regularized, 87 removed and none relocated. In Cuttack there are 906 unauthorized constructions out of which 396 have been regularized, 114 have been removed and 73 relocated.

4. A further updated report in the form of an affidavit be filed before the next date.

5. List on 13th July, 2023.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge

SK Jena/Secy.

